



# **TAMIL NADU LEGISLATIVE ASSEMBLY**

**SIXTH ASSEMBLY - FIFTH SESSION**  
**(26th October 1979 to 10th November 1979)**

## **RESUME**

**GOVERNMENT OF TAMIL NADU**  
**1980**

**Legislative Assembly Department,**  
**Fort St. George, Madras-9**



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**

**SIXTH ASSEMBLY--FIFTH SESSION**

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**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE  
ASSEMBLY FROM 26th OCTOBER 1979 TO 10th NOVEMBER 1979.**

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**I. PROROGATION.**

The Fourth Session of the Sixth Tamil Nadu Legislative Assembly was prorogued with effect from 8th May 1979.

The Fifth Session of the Sixth Tamil Nadu Legislative Assembly was prorogued with effect from 30th November 1979.

**II. SITTINGS OF THE ASSEMBLY.**

The Legislative Assembly met for 13 days during the period from 26th October 1979 to 10th November 1979 i.e., on 26-10-1979, 27-10-1979, 29-10-1979 to 31-10-1979, 2-11-1979, 3-11-1979, 5-11-1979 to 10-11-1979.

On 9-11-1979 it met in the evening also.

In terms of hours, it sat for 53 hours and 39 minutes.

**III. OBITUARY REFERENCES.**

The Hon. Speaker referred to the demise of the following former members in the House on the dates noted against each:-

<i>Name</i>	<i>Constituency.</i>	<i>Period in which he served as member.</i>	<i>Date of demise.</i>	<i>Date on which reference was made by Hon. Speaker in the House.</i>
(1)	(2)	(3)	(4)	(5)
1. Thiru B. S. Murthy	Kakinada (General Rural Scheduled).	1937-1939 1946-1952	22-5-1979	26-10-1979
2. Thiru Erode M. Chinnasamy.	Erode Modakurichi.	1967-1971 1971-1976	1-8-1979	26-10-1979
3. Thiru V. P. Kunhirama Kurup.	Quilandi.	1952-1956	14-8-1979	26-10-1979

<i>Name</i>	<i>Constituency.</i>	<i>Period in which he served as member.</i>	<i>Date of demise.</i>	<i>Date on which reference was made by Hon. Speaker in the House.</i>
(1)	(2)	(3)	(4)	(5)
4. Thiru Sivagangai S. Sethuraman.	Sivagangai	1967-1971 1971-1976	8-9-1979	26-10-1979
5. Thiru O.N. Sundaram.	Dindigul.	1971-1976	27-9-1979	26-10-1979
6. Thiru R. Govindarajulu	Madhavaram.	1962-1967	16-10-1979	26-10-1979

The members in the House stood in silence as a mark of respect to the deceased.

#### IV. CONDOLENCE RESOLUTIONS.

On 26th October, 1979, the Hon. Leader of the House (Minister for Finance) moved the following Condolence Resolutions, Viz.:-

(1) This House is deeply shocked and grieved on the demise on 8-10-1979 of Loknayak Thiru Jayapraksh Narayan, affectionately called as 'J.P.' by the people who was imprisoned many times during his relentless fight against the British Imperialism who rose up by virtue of his own selfless and devoted service who was respected as the supreme Leader of the Country by the people and a true gandhian who believed that the world could be won over through love and affection, who whole-heartedly devoted himself to the survodaya movement and was steadfast in his belief that discipline, straight forwardness, uprightness and honesty were absolutely essential in public life and who was respected and revered by even those who differed from him. This House conveys its profound sorrow and condolence to the people and leaders all over the world who admired him and also to the members of the bereaved family.

(2) "This House expresses its profound grief on the sad demise on 1-10-1979 of Dr. P. V. Rajamannar, who was the first Indian Chief Justice of Madras High Court from 17-1-1948 to 10-5-1961, acting Governor from 1-10-1957 to 24-1-1958 and a member of the Tamil Nadu Legislative Council from 21-4-1962 to 13-5-1964. He was not only a legal luminary but also an expert in the fields of music, drama and literature. He was also the author of several dramas in Telugu. This House conveys its deep sympathy and condolence to the members of his bereaved family".

(3) "This House expresses its deep sense of sorrow at the sudden demise of Lord Mount Batten in a tragic explosion on the 27th August 1979. He was helpful in attaining independence for India and instrumental for an orderly transfer of power from England. He was one of the allied commanders of the Second World War. He established greater understanding and better relationship between our country and England and thereby earned the affection and respect of every Indian. He was not only the last Viceroy of India but also

the first Governor General of Independent India, which position he earned by his sincerity to our Country. He was a firm friend of India till his last and helped in her development. This House conveys its deep sympathy and Condolences to the members of his bereaved family and to the people of England.

(4) "This House expresses its deep sense of sorrow at the demise on 6-9-1979 of Thiru P.K. Mookiah Thevar, a Member of the present Legislative Assembly who belonged to the All India Forward Block. He was a member of the Tamil Nadu Legislative Assembly for five times Viz., 1952-57, 1957-62, 1962-67, 1967-71, 1971-77. A man of action, he was of sweet disposition, with a penchant to render service to the people. He was also the leader of the All India Forward Bloc. This House conveys its deep sympathy and condolence to the Members of his bereaved family."

(5) "This House expresses its deep sense of sorrow at the demise on 5-10-1979 of Thiru D. Gnanasigamony, a Member of the present Legislative Assembly elected from Vilavancode Constituency, Kanyakumari District who belonged to the Communist Party of India (Marxist). He was an extremely affectionate person and a symbol of sacrifice and noted for selfless service. This House conveys its sympathy and condolence to the Members of his bereaved family".

(6) "This House expresses its deep sense of sorrow at the demise on 9-8-1979 of Thiru N. Subbarayan, a Member of the present Legislative Assembly elected from Panamarathupatti Constituency, Salem District who belonged to All India Anna Dravida Munnetra Kazhagam. He was noted for his simplicity, humility and courteousness in his behaviour. This House conveys its deep sympathy and condolence to the members of his bereaved family".

The above resolutions were passed nem con and thereafter the House adjourned on that day as a mark of respect to the deceased.

#### **V. PANEL OF CHAIRMEN.**

On the 27th October, 1979, Hon. Speaker announced the following Panel of Chairmen for the Fifth Session of the Sixth Tamil Nadu Legislative Assembly:-

1. Thiru P. H. Pandian.
2. Thiru K. Vadivel.
3. Thiru S. J. Sadiq Pasha.
4. Thiru P. Vijayaraghavan.

#### **VI. QUESTIONS.**

One hundred and seventy starred questions and seven short notice, questions were answered on the Floor of the House. Answers to one thousand and Fifty unstarred questions were placed on the Table of the House.

**VII. STATEMENT MADE BY THE HON. MINISTER UNDER RULE 82 OF THE  
TAMIL NADU LEGISLATIVE ASSEMBLY RULES.**

On 30-10-1979 Hon. Thiru C. Aranganayagam, Minister for Education made a statement in regard to the demands of teachers and the action taken thereon by the government on those demands.

**VIII. STATEMENTS MADE BY THE HON. MINISTERS UNDER RULE 82(A) OF  
THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.**

(1) On 5-11-1979 Hon. Thiru K. Manoharan, Minister for Finance made a statement correcting the answer to the Supplementary Question to Starred Question No. 186 put by Thiru N. Kittappa, M.L.A., answered on the Floor of the House on 10-1-1978.

(2) On 9-11-1979, Hon. Thiru S. Raghavanandam, Minister for Labour made a statement correcting the answer to the Supplementary Question to Starred Question No. 153 put by Thiru K. Maruthachalam, M.L.A., answered on the Floor of the House on 8-11-1979.

### IX. CALL ATTENTION NOTICES UNDER RULE 41 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

The following call attention notices were given under Rule 41 of the Tamil Nadu Legislative Assembly Rules by certain members and the Statements thereon made on the floor of the House by Hon'ble Ministers during the period.

Serial number.	Date on which the statement was made.	Minister who made the statement.	Name of the Member	Subject.
(1)	(2)	(3)	(4)	(5)
1.	2-11-1979	Parliamentary Secretary to the Hon. Minister for Revenue.	Thiru Koothagudi S. Shanmugam.	The need to defer the recovery proceedings of Government loans from the ryots Ramanathapuram District who are affected by the failure of monsoon.
2.	5-11-1979	Hon. Minister for Information and Religious Endowments.	Dr. K. Samarasam.	The tense situation prevailing among Harijans of the Murukkal Natham area in Kaveripattinam Assembly Constituency due to coercive steps taken by the forest Department, preventing them from enjoying the lands for which pattas were issued to them during 1976.
3.	5-11-1979	Hon. Minister for Agriculture and Irrigation.	Thiruvallargal M. A. Latheef, K. Pannai Sethuraman and J. James.	The dangerous condition of the Mullai Periyar Dam (Thekkadi Dam) in Kerala territory which is under the control of the Government of Tamil Nadu posing potential danger and havoc.

Serial number.	Date on which the statement was made.	Minister who made the statement.	Name of the Member	Subject.
(1)	(2)	(3)	(4)	(5)
4.	7-11-1979	Hon. Minister for food.	Thiru R. Rajamanickam.	The plight of the agriculturists of Thanjavur District due to the failure of the Civil Supplies Corporation to procure paddy at the rates announced by the Government of Tamil Nadu.
5.	7-11-1979	Hon. Minister for Information and Religious Endowments.	Thiru K. Hutchi.	The acute scarcity of firewood in Uthagamandalam and Coonoor in Nilgiris District.
6.	10-11-1979	Hon. Minister for Electricity.	Thiru K. Suppu.	The unsatisfactory working of the Tuticorin and Ennore Thermal Stations.
7.	10-11-1979	Hon. Minister for Electricity.	Thiruvallargal A. Natarajan, R. V. Soundarajan, P.S. Tiruvenkadam.	The difficult situation prevailing in certain parts in Coimbatore, North Arcot, Thanjavur Districts due to frequent electricity break down.
8.	10-11-1979	Hon. Minister for Electricity.	Thiru M. Aranganathan.	The difficult situation prevailing among the public due to the non-despatch of electricity bills by the Tamil Nadu Electricity Board for the last four months.

Serial number.	Date on which the statement was made.	Minister who made the statement.	Name of the Member	Subject.
(1)	(2)	(3)	(4)	(5)
9.	10-11-1979	Hon. Minister for Co-operation.	Thiru R. Rajamanickam.	The coercive steps taken by the Thiruvizhimazhalai Co-operative Agriculture Society in recording the Co-operative loans and the consequent tense situation prevailing among agriculturists of Vilagam village in Nannilam Taluk.
10.	10-11-1979	Hon. Minister for Revenue.	Thiru K. Suppu.	The alleged smuggling of costly trees belonging to Government from certain villages in Kodaikanal Taluk and the consequent the situation prevailing on the area.
11.	10-11-1979	Hon. Minister for Food.	Thiruvialargal R. Umanath, P. Eswaramoorthy alais Soranam, M. Annamalai, N. Palanivel.	The anxiety among the public regarding possible price hike of rice consequent upon the statement of the Collector of Thanjavur that rice will be allowed to be exported from Tamil Nadu.
12.	10-11-1979	Hon. Minister for Food.	Thiruvialargal Y.S.M. Yusuff, R. Amirtharaj.	The tense situation prevailing among the fisherman using kattumaram and those using mechanised boats in Periathazhai Village in Tirunelveli District.

Serial number.	Date on which the statement was made.	Minister who made the statement.	Name of the Member	Subject.
(1)	(2)	(3)	(4)	(5)
13.	10-11-1979	Hon. Minister for Education.	Thiru K. Pannai Sethuraman.	The delay in unveiling the portrait of Thanthai Periyar in the Office of Directorate of Government examinations and the consequent tense situation prevailing among the staff.
14.	10-11-1979	Hon. Minister for Local Administration.	Dr. K. Samarasam.	The tense situation prevailing among the part-time ayahs employed in Kaveripattinam Panchayat Union Schools consequent upon the reduction in their salary.
15.	10-11-1979	Hon. Minister for Local Administration.	Thiru R. Thamaraikani.	The tense situation prevailing among the public in Srivilluputhur Consequent on the reported Statement of the Collector of Ramanathapuram District that proposal for taking over the Bennington Market at Srivilliputhur would be dropped.
16.	10-11-1979	Hon. Minister for Labour.	Thiruvalargal P. Eswaramurthy alais Soranam, R. Krishnan.	The tense situation arising out of the continued strike of the employees of the Government Rubber Estate in Kanyakumari District.
17.	10-11-1979	Hon. Minister for Labour.	Thiru T. S. Nallathambi.	The pollution of Drinking water in 63rd Division in Madras due to leakage of pipelines and the necessity to prevent the same.

Serial number.	Date on which the statement was made.	Minister who made the statement.	Name of the Member	Subject.
(1)	(2)	(3)	(4)	(5)
18.	10-11-1979	Hon. Minister for Harijan Welfare.	Thiru V. Thullukanam.	The difficulties experienced by the poor Harijan girl students studying in Chepepakkam Government School in Virdhachalam Taluk for want of Hostel facilities.
19.	10-11-1979	Hon. Minister for Transport.	Thiru R. Rajamanickam.	The tense situation prevailing among the agriculturist in Mayuram consequent upon the acute scarcity of diesel oil.
20.	10-11-1979	Hon. Minister for Transport.	Thiruvalargal R. Rajamanickam, Nannilam M. Manimaran.	The tense situation prevailing among the workers of Cholan Roadways Corporation in Kumbakonam consequent upon the immolation attempt and relay fast undertaken by the retrenched employees.
21.	10-11-1979	Hon. Minister for Transport.	Thiruvalargal R. Umanath, V. K. Kothandaraman.	The non inclusion of Nagapattinam harbour in the scheduled of the shipping corporation of India for the period 22-10-1979 to 26-1-1980 and the consequent unrest among the port labourers of Nagapattinam.

### X. FINANCIAL BUSINESS.

The First Supplementary Statement of Expenditure for the year 1979-80 was presented by Hon. Thiru K. Manoharan, Minister for Finance on 27th October, 1979. On 31-10-1979 discussion took place thereon and the House voted the demands in full and the grants were made.

The Appropriation Bill relating to the First Supplementary Statement of Expenditure for the year 1979-80 was introduced on 31st October 1979 itself and it was considered and passed on 2nd November 1979.

### XI. LEGISLATIVE BUSINESS.

(i) The following 32 Bills were introduced, considered and passed on the dates noted against each.

Sl. No.	Title of the Bill.	Date of Introduction.	Date of Consideration and passing.
(1)	(2)	(3)	(4)
1.	The Madras City Police (Amendment) Bill, 1979 (L.A. Bill No. 43 of 1979).	27-10-1979	2-11-1979
2.	The Tamil Nadu Cultivating Tenants Protection and Payment of Fair Rent (Amendment) Bill, 1979 (L.A. Bill No. 44 of 1979).	27-10-1979	2-11-1979
3.	The Andhra Land Revenue Assessment (Standardisation) Repeal Bill, 1979 (L.A. Bill No. 45 of 1979).	27-10-1979	2-11-1979
4.	The Tamil Nadu Cyclone and Flood affected areas cultivating Tenants (Temporary Relief) Second Amendment Bill, 1979 (L.A. Bill No. 46 of 1979).	27-10-1979	2-11-1979
5.	The Tamil Nadu Cultivating Tenants (Protection from Eviction) Second Amendment Bill, 1979 (L.A. Bill No. 47 of 1979).	29-10-1979	2-11-1979
6.	The Tamil Nadu Land Reforms (Fixation of ceiling on land) Second Amendment Bill, 1979 (L.A. Bill No. 48 of 1979).	29-10-1979	2-11-1979
7.	The Madras City Tenants Protection (Amendment) Bill, 1979 (L.A. Bill No. 49 of 1979).	29-10-1979	2-11-1979

Sl. No.	Title of the Bill.	Date of Introduction.	Date of Consideration and passing.
(1)	(2)	(3)	(4)
8.	The Tamil Nadu Buildings (Lease and Rent Control) Amendment Bill, 1979 (L.A. Bill No. 50 of 1979).	29-10-1979	9-11-1979
9.	The Madras City Police (Second Amendment) Bill, 1979 (L.A. Bill No. 51 of 1979).	30-10-1979	2-11-1979
10.	The Madras City Municipal (Second Amendment) Bill, 1979 (L.A. Bill No. 52 of 1979).	30-10-1979	2-11-1979
11.	The Tamil Nadu Panchayats (Appointment of Special Officers) Bill, 1979 (L.A. Bill No. 53 of 1979).	30-10-1979	9-11-1979
12.	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Bill, 1979 (L.A. Bill No. 54 of 1979).	30-10-1979	9-11-1979
13.	The Coimbatore Municipal Council (Appointment of Special Officers) Second Amendment Bill, 1979 (L.A. Bill No. 55 of 1979).	30-10-1979	9-11-1979
14.	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Third Amendment Bill, 1979 (L.A. Bill No. 56 of 1979).	30-10-1979	9-11-1979
15.	The Tamil Nadu Panchayats (Third Amendment) Bill, 1979 (L.A. Bill No. 57 of 1979).	30-10-1979	9-11-1979
16.	The Tamil Nadu Appropriation (No. 6) Bill, 1979 (L.A. Bill No. 59 of 1979).	31-10-1979	2-11-1979
17.	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment and Special Provisions) Amendment Bill, 1979 (L.A. Bill No. 60 of 1979).	2-11-1979	7-11-1979

Sl. No.	Title of the Bill.	Date of Introduction.	Date of Consideration and passing.
(1)	(2)	(3)	(4)
18.	The Tamil Nadu Cinemas (Regulation) Amendment Bill, 1979 (L.A. Bill No. 61 of 1979).	2-11-1979	7-11-1979
19.	The Tamil Nadu Co-operative Societies (Third Amendment) Bill, 1979 (L.A. Bill No. 62 of 1979).	3-11-1979	9-11-1979
20.	The Tamil Nadu Horse Races (Abolition of Turf Agencies) Bill, 1979 (L.A. Bill No. 63 of 1979).	3-11-1979	7-11-1979
21.	The Tamil Nadu Entertainment Tax and Local Authorities (Finance) (Amendment) Bill, 1979 (L.A. Bill No. 64 of 1979).	3-11-1979	7-11-1979
22.	The Tamil Nadu Prize Schemes (Prohibition) Bill, 1979 (L.A. Bill No. 65 of 1979).	3-11-1979	9-11-1979
23.	The Tamil Nadu Police Laws (Amendment and Validation) Bill, 1979 (L.A. Bill No. 66 of 1979).	5-11-1979	7-11-1979
24.	The Tamil Nadu Preservation of Private Forests (Second Amendment) Bill, 1979 (L.A. Bill No. 67 of 1979).	5-11-1979	9-11-1979
25.	The Tamil Nadu Hills Stations (Preservation of tress) Amendment Bill, 1979 (L.A. Bill No. 68 of 1979).	5-11-1979	9-11-1979
26.	The Perarignar Anna University of Technology (Second Amendment) Bill, 1979 (L.A. Bill No. 69 of 1979).	5-11-1979	9-11-1979
27.	The Tamil Nadu, Recognised Private Schools (Regulation) Amendment Bill, 1979 (L.A. Bill No. 70 of 1979).	5-11-1979	9-11-1979
28.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) (Second Amendment) Bill, 1979 (L.A. Bill No. 71 of 1979).	6-11-1979	9-11-1979

Sl. No.	Title of the Bill.	Date of Introduction.	Date of Consideration and passing.
(1)	(2)	(3)	(4)
29.	The Tamil Nadu Co-operative Societies (Fourth Amendment) Bill, 1979 (L.A. Bill No. 72 of 1979).	6-11-1979	9-11-1979
30.	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1979 (L.A. Bill No. 73 of 1979).	6-11-1979	9-11-1979
31.	The Indian fisheries (Tamil Nadu Amendment) Bill, 1979 (L.A. Bill No. 75 of 1979).	6-11-1979	10-11-1979
32.	The Madras University and Madurai Kamaraj University (Second Amendment) Bill, 1979 (L.A. Bill No. 76 of 1979).	7-11-1979	10-11-1979

**(ii) BILL REFERRED TO SELECT COMMITTEE.**

The Tamil Nadu Urban Land Tax (Amendment) Bill, 1979 (L.A. Bill No. 74 of 1979) which has been introduced in the Assembly on 6-11-1979 has been referred to Select Committee on 9-11-1979.

(iii) Bill which was introduced in the assembly and not taken up for consideration.

The Industrial Disputes (Tamil Nadu Amendment) Bill, 1979 (L.A. Bill No. 58 of 1979) which was introduced in the Assembly on 30-10-1979 replacing the Industrial Disputes (Tamil Nadu Amendment) Ordinance, 1979 (Tamil Nadu Ordinance No. 12 of 1979) was not taken up for consideration as the Ordinance itself was withdrawn subsequently.

**XII. NOTICES UNDER RULE 142 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.**

1. On 2nd November 1979, the following motion disapproving the Ordinance given notice of by Thiru K. Suppu was not moved as he was not present in the House.

"That this House disapproves the Madras City Municipal Corporation (Second Amendment) Ordinance, 1979 (Tamil Nadu Ordinance No. 7 of 1979) promulgated by the Governor on 30-5-1979."

2. On 7th November 1979 the following motion disapproving the Ordinance given notice of by Thiruvallargal K. Suppu, N. Sundararaj, R. Krishnan and Durai Murugan was moved by Thiru K. Suppu.

"That this House disapproves the Tamil Nadu Police Laws (Amendment and Validation) Ordinance, 1979 (Tamil Nadu Ordinance No. 13 of 1979) promulgated by the Governor on 12-10-1979."

It was put to vote of the House and declared lost.

3. On 7th November 1979 Thiru K. Suppu moved the following motion disapproving the Ordinance.

"That this House disapproves the Tamil Nadu Horse Race (Abolition of Turf Agencies) Ordinance, 1979 (Tamil Nadu Ordinance No. 20 of 1979) promulgated by the Governor on 19-10-1979".

It was put to vote of the House and declared lost.

4. On 7th November 1979, the following motion disapproving the Ordinance was moved by Thiru K. Suppu.

"That this House disapproves the Tamil Nadu Hindu Religious and Charitable Endowments (Amendment and Special Provisions) Ordinance, 1979 (Tamil Nadu Ordinance No. 6 of 1979) promulgated by the Governor on 30-5-1979".

It was put to vote of the House and declared lost.

5. On 7th November 1979, the following motion given notice of by Thiruvallargal Durai Murugan and K. Suppu was moved by Thiru Durai Murugan.

"That this House disapproves the Tamil Nadu Cinemas (Regulation) Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 11/1979) promulgated by the Governor on 21-8-1979".

It was put to vote of the House and declared lost.

6. On 9th November, 1979 Thiru Durai Murugan moved the following motion disapproving the Ordinance.

"That this House disapproves the Tamil Nadu Prize Schemes (Prohibition) Ordinance, 1979 (Tamil Nadu Ordinance No. 18 of 1979) promulgated by the Governor on 12-10-1979".

It was put to vote of the House and declared lost.

7. On 9th November 1979 the following motion disapproving the Ordinance given notice of by Thiruvallargal M. Ambikapathi, Durai Murugan, K. Suppu, N. Sundararaj, R. Krishnan, S. Alagarsamy, S. Sivasamy, A.R. Marimuthu and V. Thulukkanam was moved by Thiru. K. Suppu.

"That this House disapproves the Tamil Nadu Panchayats (Appointment of Special Officers) Ordinance, 1979 (Tamil Nadu Ordinance No. 13 of 1979) promulgated by the Governor on 12-9-1979".

It was put to vote of the House and declared lost.

### **XIII. GOVERNMENT RESOLUTION.**

On 9th November 1979, Hon. Thiru K. Kalimuthu, Minister for Local Administration moved the following Resolution:-

"That the following draft of certain amendments proposed to be made by the Governor of Tamil Nadu under sub-section (1) of section 305 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920) adding to Schedule IV to the said Act, be approved".

### **DRAFT AMENDMENTS.**

In schedule IV to the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920)-

(1) after rule 12, the following rules shall be inserted, namely:-

"12-A. Orders passed on the petition under Rules 9, 10 and 11 should be invariably written by the Officer dealing the petitions recording reasons for passing such orders of either reducing or confirming the value of the property or rejecting the petition".

(2) in rule 26, after clause (b) the following clause shall be inserted, namely:-

"(c) Orders passed on the appeals received under Rule 23 should be invariably written by the authority disposing the appeal petitions recording reasons for passing such orders either reducing or confirming the value of the property or rejecting the petitions.

The above Resolution was put to vote in the House and then carried.

### **XIV. GOVERNMENT MOTIONS.**

1. On 29-10-1979 and 9-11-1979, the Hon. Minister for Electricity moved "that Rule 22 of the Assembly Rules relating to time for Questions be suspended" on 30-10-1979 and 10-11-1979 respectively.

The motions were put and carried unanimously.

2. On 5-11-1979 and 8-11-1979, the Leader of the House moved "That Rule 22 of the Assembly Rules relating to time for Questions be suspended" ;on 6-11-1979 and 9-11-1979 respectively.

The motions were put and carried unanimously.

3. On 9.11.1979, the Hon. Minister for Electricity moved that Sub-item-7 in item 2 be taken up after item-3 in to-day's agenda.

The motion was put and carried unanimously.

4. On 10th November 1979, the Hon. Minister for Electricity moved "that Rule 41 (3) of the Assembly rules which prescribed that not more than two matters shall be raised at the same sitting be suspended".

The motion was put and carried unanimously.

5. On 10-11-1979, the Hon. Minister for Revenue moved "the House be adjourned sine die" and the motion was agreed to by the House.

#### **XV. MOTIONS DISAPPROVING THE POLICIES OF THE GOVERNMENT.**

On 27-10-1979, Hon. Speaker announced in the House the notices of motions disapproving the policies of the Government given by the following members under Rule 55 of the Tamil Nadu Legislative Assembly Rules on the Subjects mentioned against them.

<i>Serial Number</i>	<i>Name of the member.</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
1.	Thiru K. Suppu.	Regarding Policy of the Government towards Labourers.
2.	Thiru Durai Murugan.	About the policy of the Government in solving the problems of the Police Personnel in our State.
3.	Thiruvalargal Koothagudi S. Shanmugam, P. Uthirapathi.	The Policy of the Government in regard to the recognition of Tamil Nadu Police Association.
4.	Thiru S. Sivasamy.	The local Administration Policy of the Government.
5.	Thiruvalargal S. Alagarsamy, S. Sivasamy.	Policy of the Government towards the matters relating to Agriculturists.
6.	Thiru M. Selvaraj	Policy of the Government in dealing with the problems of Agriculturists in our State.

<i>Serial Number</i> (1)	<i>Name of the member.</i> (2)	<i>Subject</i> (3)
7.	Thiru M. A. Latheef.	Policy of the Government towards Backward Classes.
8.	Thiru M. Aranganathan	The policy of the Government towards Nationalisation.
9.	Thiruvallargal S. J. Sadiq Pasha, A. Chellappa.	Policy of the Government towards the matter relating to Agriculturists.
10.	Thiru A. Rahmankhan.	The Policy of the Government towards the Nationalisation of the private Fleet Operator's Buses.
11.	Thiru A. Natarajan.	Regarding the Policy of the Government towards the fixation of income ceiling for Backward classes.
12.	Thiru T. Arumugam	The policy of the Government in regard to the Supersession of Panchayats in the State.
13.	Thiru K. Anbazhagan	The policy of the Ministry which has resulted in deterioration of Public peace in Tamil Nadu and discontentment among the different sections of the society and driving them to resort agitational approach.
14.	Thiru D. Rajarathinam.	Regarding the policy of the Government in implementing the prohibition Act.
15.	Thiru K. Subbaravelu.	The Policy of the Government towards the welfare of the Harijan in the State.
16.	Thiru D. Purushothaman.	Regarding the Policy of the Government in solving the problems of the weavers in the State.
17.	Thiru M. Manimaran	Regarding the policy of the Government in dealing with the problems of N.G.G.Os. in the State.

<i>Serial Number</i> (1)	<i>Name of the member.</i> (2)	<i>Subject</i> (3)
18.	Thiru O. S. Veluchamy.	About the policy of the Government in solving the problems of the Government servants, teachers, police personnel.
19.	Thiru D. Ramasamy	About the policy followed by the Government in regard to the recovery of loans from Agriculturists.
20.	Thiru A. R. Marimuthu	The Policy of the Government in approaching the problem relating to various sections of the people in the State and in particular Agriculturists Labourers, Weavers, Government Servants, Police Personnel and Teachers.
21.	Thiru S. Balakrishnan	Regarding Education Policy of the Government.
22.	Thiru M. Kittappa	The policy of the Government is approaching the problems of the Teachers in the State.

Hon. Speaker also announced in the House that in accordance with the decision taken by the Business Advisory Committee, the motion disapproving the policy of the Government given notice of by Thiru K. Anbzhagan alone be taken into consideration and requested the members who were in favour of leave being granted to raise in their placed. As more than 24 members took in favour of the motion. Hon. Speaker announced that leave had been granted. Thiru S. J. Sadiq Pasha, seconded the motion. The discussion on the motion took place on 27-10-1979, 29-10-1979, 30-10-1979, 3-11-1979, 5-11-1979, 6-11-1979, and 8-11-1979. 23 members took part in the discussion and the Hon. Chief Minister replied to the debate.

On 8th November 1979, the motion was put to vote of the House and the House divided as follows:-

Ayes	..	..	..	..	56
Noes	..	..	..	..	144
Neutrals	..	..	..	..	5

The above motion was then declared lost.

## **XVI. PRIVILEGE MATTERS**

1. On 7th November 1979, Thiru K. Suppu, M.L.A., raised a matter of Privilege in regard to the alleged suppression of a portion of the deliberations of the Assembly while the summary of the proceedings of the Assembly was broadcasted by the Madras Station of the All India Radio on 2-11-1979. Hon. Speaker announced that he would go through the relevant proceedings and the explanation given by the Director of the Madras Station of the All India Radio on 9-11-1979, Hon. Speaker read out the letter sent by the Director of All India Radio in which the letter explained that a portion of the proceedings was left out for want of time and that he expressed regret for the same. The Speaker therefore ruled that no further action need be taken in view of the explanation and regret expressed by the Director of All India Radio.

2. On 7th November 1979, Thiru A. Rahmankhan raised a matter of privilege against the Commissioner of Police with regard to his statement on the policy of the prohibition which was published in the daily "Alai Osai" dated 2-11-1979. The member contended that while the Assembly was on its sittings an official of the Government should not make any policy statement and such announcement would amount to breach of privilege of the House. On 9-11-1979, Hon. Speaker read out the letter received from the Commissioner of Police and ruled that no prime facie case of breach of privilege was involved in the matter as no other news papers published the statement said to have been made by the Official and that the official also denied the statement attributed to him.

3. On 7th November 1979, Thiru A. Rahmankhan raised a matter of privilege against the Director of Madras Station of T. V. in regard to the Telecast of news bulletin on 3-11-1979, suppressing certain portion of the Assembly proceedings. On 9-11-1979 Hon. Speaker read out the letter of explanation given by the Director of Madras Station of the T. V. Centre and ruled that no further action need be taken in view of the explanation and regret expressed by the Director of T. V.

Hon. Speaker however suggested that both the All India Radio and TV Might send their own correspondents to the House to collect and review the news about the deliberations of the House, instead of asking the correspondents of the other news papers and news agencies so as to avoid any such complaints while they relayed or telecast the news bulletin of the Legislature proceedings because the possibility was there that the correspondent of a paper which owed allegiance to a particular political party might possess biased views on various matters that were raised in the House.

The above views of Hon. Speaker which was agreed to by the House was communicated to both the A. I. R. and TV centre at Madras for future guidance.

## **XVII. COMMITMENT TO JAIL FOR CONTEMPT OF THE HOUSE.**

On 5th November 1979, the Hon. Leader of the House moved that one Thiru Arumugam, son of Thiru Karuppan of Ramanathapuram district who threw pamphlets from the visitors gallery be committed to simply imprisonment for three days as he committed a grave offence and was guilty of gross contempt of the House.

### **XVIII. PRESENTATION OF COMMITTEE REPORTS.**

The following Reports of the various Committees presented to the House on the dates noted against each:-

<i>Serial No. (1)</i>	<i>Name of the Committee Report.  (2)</i>	<i>Date of Presentation.  (3)</i>
1.	Tenth Report and Eleventh Report of the Committee on Public undertakings.	31-10-1979
2.	Ninth Report of the Committee on Estimates.	5-11-1979
3.	Rules Committee Report.	6-11-1979
4.	Fourth Report of the Committee on Government Assurances.	9-11-1979

### **XIX. CONSTITUTION OF BUSINESS ADVISORY COMMITTEE.**

On 27th October 1979, Hon. Speaker announced the Constitution of Business Advisory Committee for the year 1979-80 and also the names of members to the Committee. The names of members are as follows:-

1. Hon'ble Speaker.
2. Hon'ble Chief Minister
3. Hon'ble Leader of the House.
4. Hon'ble Minister for Electricity.
5. Hon'ble Leader of the Opposition.
6. Hon'ble Deputy Speaker.
7. Thiru Durai Govindarajan.
8. Thiru S. J. Sadiq Pasha.
9. Thiru A. R. Marimuthu.
10. Thiru N. Sankariah.
11. Thiru J. James.
12. Thiru S. Alagarsamy.
13. Thiru R. Margabandu.
14. Thiru K. Kandasamy.
15. Thiru Salem M. Arumugam.
16. Thiru M. A. Latheef.
- \*17. Thiru Durai Ramasamy.

Note: \*The nomination of Thiru Durai Ramasamy as member in the Business Advisory Committee was announced by the Hon. Speaker on 31st October 1979.

**XX. RETURN OF ASSETS.**

Return of Assets of 2 members of the Tamil Nadu Legislative Assembly including Hon. Minister for Food as on 31-3-1978 and 18 members of the Tamil Nadu Legislative Council as on 31-3-1979 were placed on the Table of the House on 7-11-1979 and 10-11-1979 respectively.

**XXI. PAPERS PLACED ON THE TABLE OF THE HOUSE.**

During the period, 262 papers were placed on the Table of the House. Details of which are given below:-

A. Statutory Rules and Orders	..	..	..	198
B. Reports, Notification and other papers	....	..		64
			Total	----- 262 -----

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